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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**



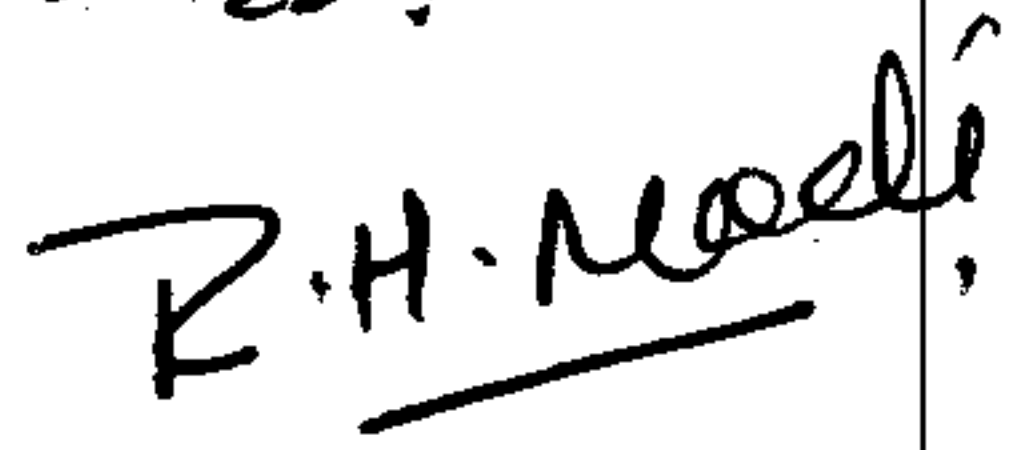

**IA 250 of 2017 in TP No. 58/397-398/NCLT/AHM/2016 (New)
C.P. No. 11/397-398/CLB/MB/2014 (Old)**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017**

Name of the Company: Sanjivbhai Kiritbhai Patel & Ors.
V/s.
Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MOIZ RAFIQUE	ADVOCATE	RESPONDENT	
2.	KAMIL LOKHANDWALA	ADVOCATE	RESPONDENT	
3.	RUTVIK MODI	ADVOCATE	Respondent	
4.	KIRAN SHAH	C.A.	Petitioner	

ORDER

Learned FCA Mr. Kiran Shah present for Applicants. Learned Advocate Mr. Moiz Rafique present for Respondents in IA 250/2017.

Learned Advocate Mr. Moiz Rafique i/b Privy Legal Services LLP filed Vakalatnama for Respondents.

Respondent prayed for two weeks time as one of the director is out of India as such they are not in the position to convene the board meeting to resolve the issue of issuance of duplicate certificate in favour of petitioner.

List the matter on 09.01.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 18th day of December, 2017.